<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1016 OF 2017 IN DFR NO. 3393 OF 2017

Dated: <u>22nd November, 2017</u>

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of: West Bengal State Load Despatch Centre Vs. Central Electricity Regulatory Commission & Ors.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Mazag Andrabi Ms. Shruti Dass	

Counsel for the Respondent(s) :

ORDER (IA No. 1016 of 2017 – for Amendment of Appeal)

The learned counsel appeared for the Applicant/Appellant submitted that the instant appeal filed may be dismissed as withdrawn reserving the liberty to the Applicant/Appellant to file fresh appeal on the same cause of action within 15 days from today. Further, she submitted that the court fee paid on Memorandum of Appeal in DFR No. 3393 of 2017 may kindly be re-adjusted and an appropriate order may be issued to the Registry to that effect.

The submissions made by the learned counsel for the Applicant/Appellant is, at supra, place on record.

The instant IA as well as Appeal filed by the Applicant/Appellant is dismissed as withdrawn reserving liberty to the Applicant/Appellant to file a fresh Appeal on the same cause of action within a period of 15 days from today.

Registry is directed to re-adjust the amount already paid by the Applicant/Appellant in DFR No. 3393 of 2017 in the event the Applicant/Appellant files a fresh Appeal within a period of 15 days from today.

With these observations, the instant IA No. 1016 of 2017 as well as Appeal stand disposed of.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt